

11.15 hrs.

PAPERS LAID ON THE TABLE

MISA ORDINANCES, 1975, DEFENCE OF INDIA (AMENDMENT) ORDINANCE, 1975 AND CONSERVATION OF FOREIGN EXCHANGE AND PREVENTION OF SMUGGLING ACTIVITIES (AMENDMENT) ORDINANCE, 1975

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I beg to lay on the Table a copy each of the following Ordinances (Hindi and English versions) issued by the President under provisions of article 123(2)(a) of the Constitution:—

(i) The Maintenance of Internal Security (Amendment) Ordinance, 1975 (No. 4 of 1975) promulgated by the President on the 29th June, 1975.

(ii) The Defence of India (Amendment) Ordinance, 1975 (No. 5 of 1975) promulgated by the President on the 30th June, 1975.

(iii) The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Ordinance, 1975 (No. 6 of 1975) promulgated by the President on the 1st July, 1975.

(iv) The Maintenance of Internal Security (Second Amendment) Ordinance, 1975 (No. 7 of 1975) promulgated by the President on the 15th July, 1975.

[Placed in Library. See No. LT-9753/75].

RICHARDSON AND CRUDDAS LTD. (ACQUISITION AND TRANSFER OF UNDERTAKING) RULES, 1947, REVIEWS AND ANNUAL REPORTS OF JESSOP AND CO. LTD., CALCUTTA FOR 1973-74 AND RICHARDSON AND CRUDDAS (1972) LTD. BOMBAY FOR THE YEAR ENDED 31ST MARCH, 1974.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA): Sir, on behalf of Shri A. C. George, I beg to lay on the Table:—

(1) A copy of the **RICHARDSON AND CRUDDAS LIMITED (Acquisition Ltd.) Transfer of Undertaking) Rules, 1947** (Hindi and English versions) published in Notification No. S.O. 147(E) in Gazette of India dated the 20th March, 1975 together with corrigendum thereto published in Notification No. S.O. 186(E) in Gazette of India dated the 25th April, 1975 and S.O. 296(E) published in Gazette of India dated the 1st July, 1975, under sub-section (3) of section 31 of the Richardson and Cruddas Limited (Acquisition and Transfer of Undertaking) Act, 1972. [Placed in Library. See No. LT-9754/75].

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the **Jessop and Company Limited, Calcutta, for the year 1973-74.**

(ii) Annual Report of the **Jessop and Company Limited, Calcutta, for the year 1973-74** along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-9755/75].

(b) (i) Review by the Government on the working of the **Richardson and Cruddas (1972), Limited, Bombay, for the year ended 31st March, 1974.**

(ii) Annual Report of the **Richardson and Cruddas (1972) Limited, Bombay, for the year ended 31st March, 1974** along with the Audited Accounts and the